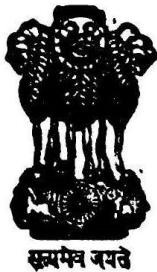


**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)**



FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

TENTH REPORT

(Fifth Lok Sabha)

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Tenth Report.

2. The Committee met on the 20th March, 1972, for—

- I. Allocation of time to the Resolutions at item Nos. 2 and 3 set down in the List of Business for Friday, the 24th March, 1972.
- II. Classification and allocation of time for discussion of Bills (Vide Appendix).
- III. Examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—
 - (1) The Constitution (Amendment) Bill, 1972 (Amendment of Eighth Schedule) by Dr. Karni Singh.
 - (2) The Constitution (Amendment) Bill, 1972 (Amendment of articles 19 and 39) by Shri Fatehsinghrao Gaekwad and Dr. Karni Singh.
 - (3) The Constitution (Amendment) Bill, 1972 (Amendment of Eighth Schedule) by Shri Rattanlal Brahman.

Allotment of time to Resolutions

3. The Members who had tabled the resolutions were invited to attend the sitting. None of them attended.

4. The Committee recommend the allocation of time as follows:—

(1) Resolution regarding industrial relations and labour policy.	2½ hours
(2) Resolution regarding Sino-American communiqué.	2 hours

Classification and allocation of time to Bills

5. The Members-in-charge of the Bills were invited to attend the sitting. Shrimati Subhadra Joshi attended.

6. After considering all aspects of the Bills, the Committee recommend that one Bill be placed in category 'A' and 6 Bills be placed in category 'B' and recommend allocation of time for each of the Bills, as shown in column 5 of the Appendix.

Examination of Constitution (Amendment) Bills

7. The Members-in-charge of the Bills were invited to attend the sitting. Dr. Karni Singh and Shri Fatehsinghrao Gaekwad attended.

[P.T.O.]

8. After considering all aspects of the Bills, the Committee arrived at the following findings:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1972 (Amendment of Eighth Schedule) by Dr. Karni Singh.

The Bill seeks to include Rajasthani language in the Eighth Schedule to the Constitution.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

(2) The Constitution (Amendment) Bill, 1972 (Amendment of articles 19 and 39) by Shri Fatehsinghrao Gaekwad and Dr. Karni Singh.

The Bill seeks to omit clause (a) of article 39 from the Chapter on Directive Principles and proposes to insert clause (h) in article 19 so as to make adequate means of livelihood as a Fundamental Right and thus justiciable.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

(3) The Constitution (Amendment) Bill, 1972 (Amendment of Eighth Schedule) by Shri Rattanlal Brahman.

The Bill seeks to include Nepali language in the Eighth Schedule to the Constitution.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Recommendations

9. The Committee recommend that—

- (i) the allocation of time to resolutions, as shown in paragraph 4 above, be agreed to by the House;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House; and
- (iii) Dr. Karni Singh, Sarvashri Fatehsinghrao Gaekwad and Rattanlal Brahman be permitted to move for leave to introduce their Constitution (Amendment) Bills.

New Delhi;

March 20, 1972

Phalguna 30, 1893 (Saka)

G. G. SWELL

Chairman,

Committee on Private Members' Bills
and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1	The Constitution (Amendment) Bill, 1972 (Insertion of new article 63 A and omission of article 64, etc.) by Dr. Mahipatray Mehta.	120 of 1971	B	2 hours
2	The Chartered Accountants (Amendment) Bill, 1972 (Amendment of sections 2, 5, etc.) by Shri R. P. Ulaganambi.	146 of 1971	B	2 hours
3	The Factories (Amendment) Bill, 1972 (Insertion of new section 9A) by Shri S. C. Samanta.	3 of 1972	B	1½ hours
4	The Film Industry Workers Bill, 1972 by Shri S. C. Samanta.	2 of 1972	B	2 hours
5	The Indian Post Office (Amendment) Bill, 1972 (Amendment of sections 68 and 69) by Shri S. C. Samanta.	4 of 1972	B	1½ hours
6	The Constitution (Amendment) Bill, 1972 (Amendment of articles 39, 66, etc.) by Shri S. C. Samanta.	6 of 1972	B	[3] hours
7	The Indian Penal Code (Amendment) Bill, 1972 (Substitution of section 153A) by Shrimati Subhadra Joshi.	5 of 1972	A	2½ hours